

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 1/MP/2012**

Sub: Levy of UI Charges in violation of Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009 and back supply charges under the Karnataka Electricity Regulatory Commission (Open Access) Regulations, 2004 for inter-State open access transaction.

Date of hearing : 29.3.2012

Coram : Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Sadashiva Sugars Limited, Bangalore

Respondent : State Load Despatch Centre-Karnataka, Bangalore

Parties present : Shri G. Joshi, Advocate for the petitioner  
Shri M.G.Ramchandran, Advocate , SLDC, Karnataka

**Record of Proceedings**

Learned counsel for the respondent requested for two weeks time to file its reply. In response, the learned counsel for the petitioner submitted that he has no objection to the time being granted to the respondent to file its reply.

2. The Commission directed the respondent to file its reply on affidavit, latest by 12.4.2012, with advance copy to the petitioner, who may file rejoinder, if any, on or before 20.4.2012.

3. The petition shall be listed for hearing on 26.4.2012.

**By Order of the Commission**

**Sd/-  
(T. Rout)  
Joint Chief (Law)**